



2026:DHC:6354



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010353262026

+ **O.M.P.(I) (COMM.) 318/2026 & I.A. 20870/2026**

KASHISH KATHURIAPetitioner

Through: Ms. Abiha Zaidi, Mr. Pritam
Raman Giriya, Mr. Ashish
Bainsla and Mr. Aryan
Sarawgi, Advs.

versus

**ENCORE ASSET RECONSTRUCTION COMPANY PVT
LTD. & ORS.**Respondents

Through: Mr. Aman Vasisth and Mr.
Hardik Mathur, Advs. for R-1

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **05.08.2026**

1. Learned Counsel appearing for the Respondents submits that the notice for e-auction has failed due to lack of bids.

2. Learned Counsel appearing for the Petitioner prays for withdrawal of the present petition with liberty to agitate his grievances before the learned Sole Arbitrator in terms of Section 17 of the Arbitration and Conciliation Act, 1996.

3. Leave and liberty is granted.

4. Accordingly, the petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

AUGUST 5, 2026/ss